

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 32 of 2020

in

Company Appeal (AT) No. 43 of 2018

IN THE MATTER OF:

M/s Shruti Agro Farms Pvt. Ltd.

...Appellant.

Versus

Mr. Ajay Kumar Kedia & Ors.

...Contemnors.

Present:

For Appellant: Mr. Rahul Bhardwaj, Advocate.

O R D E R
(Virtual Mode)

23.11.2020 Heard Learned Counsel for the Appellant. It is stated that in spite of the Directions of this Tribunal as seen in Order dated 2nd September, 2019 in Company Appeal (AT) No. 43 of 2018 directing the Respondent Nos. 1 to 5 to pay Rs. 1 Lakh each as costs of the Appeal to the Company-M/s. Shruti Agro Farms Pvt. Ltd., the costs have still not been paid in spite of Notice to the Respondent. Learned Counsel states that the Respondents are guilty of contempt of Orders passed by this Tribunal.

Issue notice to the Respondent Nos 1 to 5 why action should not be taken against them as prayed in this Contempt Case No. 32 of 2020. The Respondents may file Reply-Affidavit within two weeks after receiving Notice.

List the Contempt Case for Orders on **15th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/